
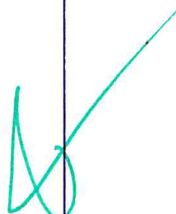


IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **13.09.2023** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/45(CHE)/2023
NAME OF THE PETITIONER(S) : Valeo India Pvt Ltd
NAME OF THE RESPONDENTS :
UNDER SECTION : Sec 66 of CA, 2013

208 CP/45(CHE)/2023

ORDER

Petitioner is represented by Ld. Counsel Mr. Pawan Jhabakh. Ld. Counsel Mr. Avinash Krishnan Ravi is present for RoC/RD.

Report of RD is available on record. Synopsis filed vide SR No. 3884 dated 12.09.2023.

There is no objection from any of the parties as to the reduction of the share capital. It is also seen that in the report of the RD there is no objection as proposed share capital.

Para-11 of the order dated 31.05.2023 also records that the Application shall come up for hearing on 13.09.2023 by which date the authorities to whom the notice of the Application is directed to be given shall file their objections, if any, failing which it will be presumed that there is no objection to the confirmation of reduction of share capital of the petitioner company as contemplated in the Petition.

Arguments heard. Order **reserved**.



[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)



[SANJIV JAIN]
MEMBER (JUDICIAL)